

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A/21/00005/2019

Date of order : 07.01.2019

Between:

M SUBASH BABU,
S/o M Vijay Rao,
Aged 33 years,
Occupation: Tax Assistant, Gr.C,
O/o The Deputy Commissioner,
Central Tax, Nalgonda GST Division,
Ranga Reddy GST Commissionerate.

Applicant

A N D

1. Union of India, Ministry of Finance,
Department of Revenue, North Block,
New Delhi, rep. by its Dy. Secretary/Under Secretary,
2. The Central Board of Customs and Central Excise/
The Central Board of Indirect Taxes and Customs,
North Block, New Delhi, rep. by its Chairman and
Special Secretary,
3. The Commissioner of Central Tax,
Central Tax, Ranga Reddy GST Commissionerate,
Posnetti Bhavan, Tilak Road,
Ramkot, Hyderabad.

... Respondents

Counsel for the applicant : Mr.N.Vijay

Counsel for the respondents : Mrs. K.Rajitha,
Sr. CGSC

C O R A M :

THE HON'BLE MR. JUSTICE R KANTHA RAO MEMBER (J)

THE HON'BLE MRS. NAINI JAYASEELAN, MEMBER (A)

O R A L O R D E R

(PER HON'BLE MR. JUSTICE R KANTHA RAO, MEMBER (J)

Heard both the learned counsel.

2. The OA is filed challenging the transfer order dated 30.11.2018 whereby and whereunder, the applicant was transferred from Nalgonda Division to Hqrs, Swachhta, Training, OLIC Division. Among the other grounds, it is submitted on behalf of the applicant that the applicant was transferred in the middle of the academic year causing a lot of inconvenience to the applicant in view of the education of his children.
3. Mrs. K.Rajitha, learned senior standing counsel appearing for the respondents submits that the transfer was made on administrative grounds and, therefore, it needs no interference.
4. Upon examining the contentions advanced on either side, we are of the view that the applicant can be retained at Nalgonda Division till 30.04.2019.
5. Accordingly, the OA is disposed of without going into the merits of the case directing the respondents to retain the applicant at Nalgonda Division till the end of April 2019.

6. With the above directions, the OA is disposed of at the stage of admission. There shall be no order as to costs.

(NAINI JAYASEELAN)
MEMBER (A)

(JUSTICE R KANTHA RAO)
MEMBER (J)

Dated:7th JANUARY, 2019
Dictated in the open court

vsn